

**Central Administrative Tribunal
Madras Bench**

OA 310/01254/2019

Dated Thursday the 19th day of September Two Thousand Nineteen

P R E S E N T

**Hon'ble Shri. P. Madhavan, Member (J)
&
Hon'ble Shri. T. Jacob, Member (A)**

D.Shanthi, aged 53 years,
Door No 191-H2, 266-267,
Jothi Aishwarya Garden,
Kumaramagalam Pudur,
Mathur Post, Pudukkottai District - 622 515. ... Applicant

By Advocate **M/s. T.Banumathi**

Vs.

1. The Union of India
Rep by the General Manager,
Southern Railway,
Park Town,
Chennai – 3.
2. Cheif Personnel Officer,
Southern Raiway,
Park Town,
Chennai – 3.
3. Senior Divisional Personnel Officer,
Tiruchirapalli Division,
Southern Railway,
Tiruchirapalli -1.

4. Senior Divisional Finance Officer,
Tiruchirapalli Division,
Southern Railway,
Tiruchirapalli -1. ... Respondents

By Advocate **Mr. P. Srinivasan**

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“(i) To issue suitable orders or directions to the respondents to consider the applicant's representation dated 19-08-2019 and make the settlement payments and the family pension payment to the applicant and her daughters at the earliest or within the time stipulated by this Hon'ble Tribunal.

(ii) To pass such other suitable orders that may deem fit and proper in the circumstances of the case and thus render justice.”

2. When the matter came up for hearing, learned counsel for the applicant submits that the applicant has given representation produced as Annexure V dt. 19.08.2019 which is still pending with the respondents for consideration. He submits that the applicant will be satisfied if her representation is considered and disposed of in accordance with rules within a time limit stipulated by this Tribunal.

3. Mr. P. Srinivasan takes notice for the respondents.

4. **In view of the limited submission made and without going into the substantive merits of the case, the competent authority is directed to consider the Annexure V representation of the applicant dt. 19.08.2019 in**

accordance with law and pass a reasoned and speaking order within a period of two months from the date of receipt of copy of this order.

5. OA is disposed of at the admission stage.

(T. Jacob)
Member(A)
AS

19.09.2019

(P. Madhavan)
Member (J)